

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 2nd day of December 2002.

QUORUM : HON. MR. S. DAYAL, A.M.

HON. MR. A.K. BHATNAGAR, J.M.

M. A. No. 490/02 in D.No. 617/02, O.A. 1439/2002

Kishan Narayan Pachauri S/O Late Babu Ram Pachauri R/O 281,  
Patta Bala Bag, Friends Colony, Etawah... .. Applicant.  
Counsel for applicant : Sri A.K. Shama.

Versus

1. Union of India through its Secretary, Ministry of Tele-  
communication, Door Sanchar Bhawan, New Delhi.
  2. Director General, Tele Communication, Door Sanchar Bhawan,  
B.S.N.L., New Delhi.
  3. Deputy General Manager (Admn) Department of Telecommunica-  
tion Office of the Chief General Manager, Telecommunication,  
UP Estate Circle, B.S.N.L., Lucknow.
  4. Chief General Manager, Telecommunication, B.S.N.L., Eastern  
Circle, Lucknow.
  5. District Manager, Telecommunication, B.S.N.L., Etawah.  
..... Respondents.
- Counsel for respondents : Sri R.C. Joshi.

ORDER

BY HON. MR. S. DAYAL, A.M.

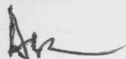
This application has been filed for setting aside orders dated 27.3.2000 and 30.3.2000 regarding reversion of the official from grade-DV to B & R GR-III. The application has been filed on 5.2.2002.

2. In the affidavit filed along with delay condonation application, it has been mentioned that the applicant had filed representation/appeal on 3.12.2000 and 23.8.01 respectively. However, we find that in the O.A., there is only Annexure-7 in the form of a representation or an appeal in which there is nothing to show as to when the representation was made and there is nothing to show as to when the

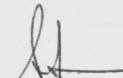


applicant became aware of reversion. Since the delay has  
been sufficiently explained, the application is dismissed  
not ~~be substantially~~ as barred by limitation.

There shall be no order as to costs.



J.M.



A.M.

Asthana/